

modernise India's naval weaponry by manufacturing indigenous submarines and ships integrating modern concept;

(b) if so, what are the details there of stating the extent to which dependence on foreign countries would be minimised; and

(c) what period is likely to be taken in its implementation?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) to (c) The Defence Plan (Navy) 1979-84 contains provisions for the construction of modern ships as well as submarines indigenously. Where technology is not yet available this will be obtained through technical collaboration with foreign shipyards.

One of the main aims of the current Plan is to go forward towards the aim of achieving self-reliance in the field of Naval hardware and with the successful implementation of the Plan as well as those to follow, it is hoped that a high degree of self-reliance would be achieved by the end of the decade. Further details cannot be disclosed in the public interest.

Facilities to Foreign firms for industry

2078. **PROF. RAMLAL PARIKH:** Will the Minister of INDUSTRY be pleased to state:

(a) whether Government has decided to liberalise facilities for foreign firms to open industries in India;

(b) if so, the reasons and the details thereof;

(c) whether Government have considered the detrimental effect of such a policy on growth of indigenous industry;

(d) whether any special measures have been taken or proposed to be taken to safeguard the interests and growth of indigenous as well as small industries in India;

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) No, Sir.

(b) to (d) Do not arise.

Memorandum from all India Hindustan Lever Mazdoor Sabha

2079. **SHRI J. K. JAIN:** Will the Minister of LABOUR be pleased to state:

(a) whether any memorandum has since been received by the Ministry from All India Hindustan Lever Mazdoor Sabha regarding the Sales Promotion Employees; and

(b) what steps are being taken to redress the grievances of the large number of sales promotion employees of the above company as well as of other companies?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) and (b) Government has not received any memorandum from All India Hindustan Lever Mazdoor Sabha regarding sales promotion employees. Wherever any grievances of sales promotion employees are brought to the notice of the Government, it does its best to redress them.

Number of Employment Exchanges in the Country

2080. **SHRI J. K. JAIN:** Will the Minister of LABOUR be pleased to state:

(a) the total number of Employment Exchanges as at present in the country;

(b) the number of vacancies notified during the first two quarters of the year 1980, i. e. during the months of January—June, 1980;

(c) the number of submission made and placements effected during the above period; and

(d) the number of applicants on the Live Register of the Employment Exchanges at the end of June, 1980?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) the number of Employment Exchanges at present is 563. In addition, 70 university Employment Information & Guidance bureaux are also functioning.

(b) The number of vacancies notified during the period January—June, 1980 was 4.19 lakhs.

(c) The number of submissions made and placements effected during January—June, 1980 was 26.1 and 2.4 lakhs respectively.

(d) The number of applicants on the Live Register of Employment Exchanges at the end of June, 1980 was 1.52 crores.

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RE. ADMISSIBILITY OF QUESTIONS

SHRI N.K.P. SALVE (Maharashtra) : Sir, just give me half a minute. This is over the question of procedure....

SHRI MANUBHAI PATEL (Gujarat) : Sir, kindly don't announce that Question Hour is over, because on my question ten minutes were wasted. Kindly give me that time....

MR. CHAIRMAN : I don't think I can do that. What is to be done if honourable Members do not conserve the time ?

श्री लालूरी मोहन निगम (मध्य प्रदेश) : सभापति महोदय इस में आधे घंटे की बहस होनी चाहिए। इस बात को आप मान लीजिए।

MR. CHAIRMAN : Question Hour is definitely over. Yes, Mr. Salve.

SHRI N.K.P. SALVE : Everyday it has been happening and that is why I am making this submission. If they want to make all sorts of allegations of corruption, maladministration and things like that, they are entitled to do according to the procedure prescribed in law, and I have nothing to say but.....

SHRI RAMESHWAR SINGH (Uttar Pradesh) : Is it not misuse of Government machinery ?

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh) : It is a misuse of Government machinery.

SHRI N.K.P. SALVE : No use shouting like this .

Mr. Chairman, I am drawing your attention to Rule 47 sub-rule (ii) and sub-rule (v), that it shall not bring in any name or statement not strictly necessary to make the question intelligible and that it shall not ask for an expression of opinion or the solution of an abstract legal question or of a hypothetical proposition. See sub-rule (vi) also, that it shall not ask as to the character or conduct of any person except in his official or public capacity. Otherwise, the honour and respect of an individual who is not here to defend himself is not safe in this House. Yesterday a question was asked about an honourable Member who is a Member of that House...whether his house